Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 31.10.2013

The meeting No.30/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 31.10.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.28/AM-14, dated 17.10.2013 and 29/AM-14, dated 24.10.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 17.10.2013 and 24.10.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.30/AM-14 dated 31.10.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 30/84-ALC3/2013 MEETING DATE : 31.10.2013

	1 3	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
HQ File :01/84/050/00181/AM14/			Defer Date: 28.11.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Accordingly, the Committee after deliberations decided to await the

same and deferred the case for re-listing on 28.11.2013.

			Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
	HQ File :01/84/050/00190/AM14/			Defer Date: 21.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.

	Case No.:4/26/84-ALC3/2013	Party Name: ARVIND LIMITED	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
3	HQ File :01/84/050/00183/AM14/	RLA File :07/24/040/00167/AM14/	Lic.No/Date:0710098021 03.09.2013	Defer Date: 28.11.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the c			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.11.2013.

		,	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
4	HQ File :01/84/050/00182/AM14/		Lic.No/Date:1010054635 04.09.2013	Defer Date: 21.11.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.

		1	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
$ _5$	HQ File :01/84/050/00184/AM14/	RLA File :10/24/040/00037/AM14/	Lic.No/Date:1010054714 10.09.2013	Defer Date: 21.11.2013

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.

	Case No.:6/26/84-ALC3/2013	-	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
6	HQ File :01/84/050/00185/AM14/		I	Defer Date: 21.11.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.

	Case No.:20/26/84-ALC3/2013	1	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
7	HQ File :01/84/050/00199/AM14/	RLA File: 10/24/040/00030/AM14/		Defer Date: 21.11.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 21.11.2013.

	21 10 2012	Status: Approved
HQ File :01/84/050/00195/AM14/	Lic.No/Date:0510365887 17.09.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/76/2013-14/Hosy., dated 31.10.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Men's Jacket made of 100%	2100 Nos.	100% Polyester PU coating	2.73 S	q.
	Polyester PU coating fabric,		fabric, GSM-101+/-10%,	meter p	er
	GSM-101+/-10%, Style No.		width-57/58"	piece	
	MJK38COL01				
2.	Long length windbreaker made	7290 Nos.	100% Polyester twill PA	4.71 S	q.
	of 100% Polyester twill PA		coated fabric, GSM-	meter p	er
	coated fabric, GSM-155+/-10%,		155+/-10%, width-57/58"	piece	
	Style No. HK-LL-WB-01			_	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	1 3	21 10 2012	Status: Approved
HQ File :01/84/050/00180/AM14/		Lic.No/Date:0510366707 25.09.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.09/14 held on 30.05.2013, as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Dyed Readymade Garments	5,00,000	Nylon 6, 66/CR Nylon 6, 66	95,000 Kgs.
	(Ladies Knitted Seamless	Nos.	Yarn 33.3/24/2, 22/22/10,	
	Leggings) made of Nylon 6, 66		22/44/36, 22/22/14, 70/68/1 -	

			LTD.	31.10.2013	Deferred	
		HQ File :01/84/050/00212/AM14/			Defer Date:	
1	0			21.10.2013	28.11.2013	
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the				
		application set in this case has not received from applicant firm/R.A., Mumbai. Accordingly, the Committee after deliberations				
		decided to await the same and deferred the case for re-listing on 28.11.2013.				

Meet No/Date:30/84-ALC3/2013

||Status:

Party Name: RELIANCE INDUSTRIES

		Party Name: ANTIQUE NON WOVEN PVT. LTD.,	Meet No/Date:30/84-ALC3/2013 31.10.2013	Status: Deferred
11	HQ File :01/84/050/00213/AM14/			Defer Date: 28.11.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Rajkot. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 28.11.2013.

MANUAL AGENDA CASE

Case No.:1/30/84-ALC3/2013

(12)

Case No.337 M/s Ballistic Safety Systems Technology India Pvt. Ltd.,

	Andhra Pradesh	
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/387/AM-13/DES-V	
Ratification of input output norms against Advance Authorization No.0910054340 dated 19.11.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.*37*(5)/120/2013-14/Hosy., dated 31.10.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Bullet proof jacket	850 Nos.	Kevlar brand fabric Style-802F,	14,022 Sq.
	(consisting of detachable		GSM-190+/-10% width-152 cms.	meter
	bullet proof body panels		Kevlar brand fabric Style-A745 S,	2312 Sq. meter
	made of Kevlar brand		GSM-450+/-10% width-152 cms.	
	woven fabric Style-802F		Aluminam Plates of 8mm thickness	1700 pieces
	& fabric Style-A745 S and		and 10x12 inches monolithic single	
	aluminum places		curved	
			Nolax S21.2005 70G 1500mm S,	2908.40 Sq.
			Thermo plastic	meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.338	M/s Radnik Exports, New Delhi	
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/062/AM-14/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0510354793 dated		
21.05.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm presented the samples and explained the details of the case before the Committee.

After hearing the details of the case, Committee as per sample and shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Jacket with lining made of	3367 Nos.	74% Viscose 26% Nylon	2.70 Sq. meter
	74% Viscose 26% Nylon velvet		velvet plain dyed fabric, GSM-	per piece
	plain dyed fabric, GSM-150+/-		150+/-10%, width-110 cms.	
	10% and lining of 100% Polyester		100% Polyester twill plain	1.215 Sq.
	twill plain dyed fabric, GSM-75+/-		dyed fabric, GSM-75+/-10%,	meter per piece
	10%, Style: LTD BOHO JACKET		width-141 cms.	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.339	M/s Radnik Exports, New Delhi	
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/088/AM-14/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0510356330 dated		
05.06.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm presented the samples and explained the details of the case before the Committee. After hearing the details of the case, Committee as per sample and shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dressing Gown made of	560 Nos.	65% Polyester 35% Viscose	1411 Sq.
	65% Polyester 35% Viscose woven		woven dyed fabric, GSM-	meter (@
	dyed fabric, GSM-78+/-10%,		78+/-10%, width-57" (56"	2.52 sq.
	(Style: Lace Kimono 1308LB)		Cuttable)	meter per

piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.340	M/s Radnik Exports, New Delhi	
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/103/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510327978 dated 21.06.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse with pocket below	2400 Nos.	100% Polyester dyed	2.0955 Sq.
	waist made of 100% Polyester dyed		woven fabric, GSM-	meter per piece
	woven fabric, GSM-260+/-10%		260+/-10%	
	(Style: RUNA)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.341	M/s Radnik Exports, New Delhi
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/121/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510328571 dated 28.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of

the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-112+/-10%	10,920 Nos.	100% Polyester dyed woven fabric, GSM- 112+/-10%	1 1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (17)

Case No.342	M/s Radnik Exports, New Delhi			
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/168/AM-13/DES-V			
Re-fixation of input output norms against Advance Authorization No.0510331739 dated 09.08.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm presented the samples and explained the details of the case before the Committee. After hearing the details of the case, Committee as per sample and shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls' Dresses made out of 100%	3500 Nos.	100% Polyester knitted net	1.1266 Sq.
	Polyester knitted net fabric, fully		fabric, fully embellished with	meter per
	embellished with sequins all over,		sequins all over, GSM-310+/-	piece
	GSM-310+/-10%, Style No.JM		10%, width-125 cms	
	C2			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.343	M/s Radnik Exports, New Delhi			
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/080/AM-13/DES-V			
Re-fixation of input output norms against Advance Authorization No.0510325286 dated 18.05.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Top in 100% Polyester	9000 Nos.	100% Polyester dyed fabric,	0.637	Sq.
	dyed woven fabric, width- 57" &		width-57" (Cuttable-56"),	meter	per
	63" GSM-185+/-10%, Style No.		GSM-185+/-10%, Colour-	piece	
	Crep ZIP-86210304		Beige		
			100% Polyester dyed fabric,	0.848	Sq.
			width-63", GSM-185+/-10%,	meter	per
			Colour-Black	piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.344	M/s Radnik Exports, New Delhi				
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/090/AM-14/DES-V				
Re-fixation of input output norms against Advance Authorization No.0510357127 dated 14.06.2013.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Waist Coat made of 55% Viscose 45% Wool dyed fabric, GSM-400+/-10%, (Style No.LTD Woodstock Vest)	2025 Nos.	55% Viscose 45% Wool dyed fabric, GSM-400+/-10%, width-57"	1.125 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.345	M/s Radnik Exports, New Delhi				
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/167/AM-13/DES-V				
Re-fixation of input output norms against Advance Authorization No.0510331737 dated 09.08.2012.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Other Outer Garments - Ladies'	16,204	100% Rayon printed	1.8165 Sq.
	Top made out of 100% Rayon	Nos.	(stripe) woven fabric,	meter per
	printed (stripe) woven fabric,		GSM-90+/-10%,	piece
	GSM-90+/-10%, (Style No.		width-60"	
	7626530)			
2.	Other Outer Garments - Ladies'	6060 Nos.	100% Rayon printed	1.574 Sq.
	Top made out of 100% Rayon		(floral) woven fabric,	meter per
	printed (floral) woven fabric,		GSM-90+/-10%,	piece

GSM-90+/-10%, (Style	No.	width-60"	
7626531)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.346	M/s Radnik Exports, New Delhi				
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/320/AM-13/DES-V				
Re-fixation of input output norms against Advance Authorization No.0510337712 dated 29.10.2012.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard M/Mr. Y.K. Choudhri, Legal Adviser, Pramod Kumar, General Manager, T.R. Mishra, Import Manager & Jai Singh, Cutting Master presented on behalf of the firm. The representatives of the applicant firm explained the details of the case before the Committee. After hearing the details of the case, Committee as per shipping bills and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100%	2265 Nos.	100% Rayon printed	4114 Sq. meter (@
	Rayon printed (stripe) fabric,		(stripe) fabric, GSM-	1.8166 sq. meter
	GSM-90+/-10% variation, Style		90+/-10% variation,	per piece)
	No.7626530		width-59/60"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.347	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/139/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041912 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(23)

Case No.348	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/136/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041913 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(24)

Case No.349	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/137/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041910 dated 20.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(25)

	Case No.350	M/s Loyal Textiles Mills Ltd., Kovilpatti
Ī	NC 30/AM-14, dt. 31.10.2013	File No.01/84/162/138/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.3510041911 dated 20.08.2013		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.11.2013.

(26)

Case No.351	M/s Chiripal Industries Ltd., Ahmedabad
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.

(27)

Case No.352	M/s Chiripal Industries Ltd., Ahmedabad
NC 30/AM-14, dt. 31.10.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 21.11.2013.
